entitlements will be in the ratio of Available Seat Kilometer (ASKM) deployed by the scheduled carriers on domestic routes over the last 5 years.

Acquisition of A-380 Aircrafts

- 5. SHRI KALRAJ MISHRA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government propose to acquire the new Air Bus-380 aircraft under Indian Airlines and/or Air India's fleet acquisition and augmentation programme;
 - (b) if so, the details including the cost thereof; and
- (c) what steps have been and are being taken to provide facilities for landing, take-off and allied matters?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Do not arise.

Handing over of Surat Airport to AAI

6. SHRI LEKHRAJ BACHANI: PROF. ALKA BALRAM KSHATRIYA: DR.A.K. PATEL:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the State Government of Gujarat has signed an MoU with the Airports Authority of India and handed over Surat Airport to AAI for further development and operation;
 - (b) if so, the likely time of its completion;
 - (c) by when it is going to be operated; and
 - (d) whether any plan for expansion of the runway has been finalized?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) All development works relating to runway, apron, taxi-track, terminal building, car park etc. are expected to be completed by December, 2005.

- (c) M/s Air Deccan have already commenced operations to Surat airport with a daily flight from Mumbai to Surat and vice-versa.
 - (d) Development works also include expansion of the existing runway.

Naresh Chandra Committee Report

- 7. SHRI K. RAMA MOHANA RAO: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Naresh Chandra Committee has submitted its 2nd part of the report;
- (b) if so, the details of the recommendations made by the Committee on improving the aviation infrastructure and security;
 - (c) in what manner the Committee has advised restructuring of AAI;
- (d) whether Government have studied the Report and initiated steps to formulate the civil aviation policy; and
 - (e) if so, the details thereof?
- THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. The Naresh Chandra Committee has submitted 2nd Part of its report on 2.11.2004.
- (b) and (c) The Committee has made following main recommendations regarding aviation infrastructure, security and restructuring of Airports Authority of India (AAI):-
 - (i) unbundle the AAI & larger airports to be managed by independent corporate entity & smaller airports be grouped on regional basis & corporatised.
 - (ii) The consultancy, architectural and construction wings of AAI should be hived off as a separate company.
 - (iii) The cargo operations of AAI also should be hived off into a separate company.
 - (iv) Establishment of Aviation Economic Regulatory Authority.
 - (v) BCAS to remain nodal agency for aviation security.
 - (vi) Security being a soverign function, entire expenditure on aviation security may be borne by the Government.